S. No. 01
(Through Video Conference)

## HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

EMG-Crl. R No. 1/2020 EMG-Crl M No. 1/2020

Ram Dev

.....Petitioner (s)

Through: Ms. Surinder Kour, Advocate

V/s

Union Territory of J&K and another

.....Respondent(s)

Through:

## CORAM: HON'BLE MRS. JUSTICE SINDHU SHARMA, JUDGE ORDER

## EMG-Crl. R No. 1/2020

Issue notice to the respondents, returnable within four weeks. Requisites for the same within three weeks.

List on 10.07.2020.

## EMG-Crl M No. 1/2020

Applicant/accused has been convicted for offences under section 279, 337, 338 and 304-A RPC in case titled, 'State of J&K v. Ram Dev' vide judgment dated 04.10.2016 passed by Judicial Magistrate 1st Class, Katra, the same has been upheld by the Principal Sessions Judge, Reasi vide Judgment dated 13.03.2020.

In view of the fact, that this petition raises debatable questions of law, which are required to be examined at length. Till next date of hearing before the Bench, the sentence upheld in case titled, 'Ram Dev v. State of J&K' vide judgment dated 13.03.2020 in file No. 56-Appeal by the Principal Sessions Judge, Reasi is suspended till the next date of hearing and the accused/applicant herein shall be released from custody, subject to his furnishing bail bond to the tune of Rs.50,000/- with the surety of the like amount to the satisfaction of Superintendent, Central Jail, Kot Bhalwal, Jammu where he is presently lodged.

List as above.

(Sindhu Sharma) Judge

**Jammu** 03 .04.2020 SUNIL-II